

observations made in the 'Draft Audit Report'. However, Ministry has not received any official communication along with the final audit report of CAG. The issues raised in the report will be duly addressed as per procedure prescribed for such report.

Development of Airports in Odisha

3558. SHRI BHUPINDER SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Airports Authority of India (AAI) inspected Jharsuguda, Berhampur and Jeypore airports and has submitted its report to Government for development of airports at these places;

(b) whether it is also a fact that Bhubaneswar Airport is the sole airport in Odisha; and

(c) if so, the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) A team from Airports Authority of India (AAI) inspected Jharsuguda, Berhampur and Jeypore airports and observed that the Jharsuguda (AAI airport) can be developed for operations of A-320 type of aircraft, Berhampur (State Government airport) can be developed for ATR-72-500 for which additional 267 acres of land is required and Jeypore (State Government airport) can be developed for ATR-72-500 for which additional 253 acres of land is required.

(b) No, Sir. There are 26 airports in Odisha of which 2 airports belongs to AAI, 21 airports belongs to the State Government and one airport each belonging to IAF, ARC and private party (SAIL). However, Bhubaneswar is the only operational airport of AAI in Odisha.

(c) AAI has plans to develop Jharsuguda Airport for operations of A320 type of aircraft. An MoU has been signed between State Government of Odisha and AAI on 30.07.2014 for acquisition and handing over of additional land and development of Jharsuguda Airport.

Record of CSR activities undertaken by corporate groups

3559. SHRI ANIL MADHAV DAVE: Will the Minister of CORPORATE AFFAIRS be pleased to state :

(a) whether Government keeps record of Corporate Social Responsibility (CSR) related works carried out by various corporate groups;

(b) whether companies provide any information related to the CSR activities carried out by them;

(c) if so, the details thereof with name of organization providing fund, to whom fund is being given, purpose, fund allocated during last two financial years; and

(d) whether Government intends to bring strict rules and regulations in distribution of funds under CSR related activities by corporate organizations to their blood relations, family friends, employees and other related firms?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Under Rules relating to Corporate Social Responsibility (CSR), the Boards of Companies required to implement CSR must include a detailed analysis of activities undertaken in prescribed proforma indicating *inter-alia* item-wise details of location, and amount allotted and spent on such activities. As the relevant provisions have come into force only recently and CSR Policies of companies are in the process of formulation, specific details would be available once Board reports are available after September, 2015.

(d) The issue of amending Rules relating to CSR with a view to plug any loophole can be examined only after some information about the actual implementation is available as indicated above.

Proliferation of illegal collective investment schemes

3560. DR. T. N. SEEMA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has identified around 35, 000 companies functioning as Non-Banking Financial Companies (NBFC) which are not registered with Reserve Bank of India (RBI);

(b) if so, the details thereof and the steps taken by RBI to prosecute such entities;

(c) whether the Serious Fraud Investigation Office (SFIO) has reported lack of coordination between Government agencies for the proliferation of illegal collective investment scheme across the country where investors have lost their money;

(d) if so, the details thereof; and

(e) the steps taken or being taken by Government to protect the life time savings of small investors?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Ministry of Corporate Affairs sent a list of 34,754 companies having enabling clauses in their Memorandum of Association for undertaking NBFC like business, to identify companies which were carrying on business on the lines of NBFC without a license from RBI. RBI has commenced the process to ascertain the facts from all the companies which appear to have unauthorisedly accepted public deposits.